

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 487
ANSWERED ON 06/02/2024

Funds to Local Self Government

487. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is aware of the non-availability of sufficient funds for Local Self Governments in the State of Kerala for their developmental activities and if so, the details thereof;
- (b) whether the Government has any plans to increase the amount of Central allotments under schemes like Center Finance Commission Grants, Rashtriya Gram Swaraj Abhiyan (RGSA), and Incentivization of Panchayats (IoP) to the Local Self Governments in the State of Kerala and if so, the details thereof;
- (c) whether the Government of Kerala has submitted any proposals for an increment in the amount under the above-mentioned schemes; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ
(SHRI KAPIL MORESHWAR PATIL)

(a) to (d) Local Self Government and Village Administration being the State subject under the 7th Schedule of the Constitution, the primary responsibility for ensuring financial sufficiency of the Panchayats lies with the State Government. However, based on the recommendations of Central Finance Commission Recommendations Centre allocate funds to the States for further allocation to the Local Bodies for developmental activities. No information has been received by the Ministry regarding non-availability of sufficient funds for Local Self Governments in the State of Kerala for their developmental activities.

For Strengthening of Panchayati Raj Institution under the Centrally sponsored scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) funds are released to the States/UTs based on the Annual Action Plan submitted by them and approved by the Central Empowered Committee, subject to compliances of the guidelines of the Ministry of Finance for the release of funds under Centrally Sponsored Schemes. For the year 2023-24, an amount of Rs.10crore has been released to the State of Kerala under RGSA.

Further, funds under the Scheme of Incentivization of Panchayats is provided to the Panchayats in the form of award/ incentive based on performance of Panchayats across the country in their progress towards achieving the Localized Sustainable Goals based on the national level assessment. As such there is no fixed allocation for any State/UT.
